

REGISTERED No. P. 390.



The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY.

CUTTACK, WEDNESDAY, AUGUST 12, 1942.

HOME DEPARTMENT.

SPECIAL SECTION.

NOTIFICATION.

The 12th August 1942.

No. 2520-C.—In exercise of the powers conferred upon him by sub-section (5) of section 2 of the Defence of India Act (XXXV of 1939), the Governor of Orissa directs that powers under clause (5) of rule 26 of the Defence of India Rules, with regard to places where prisoners detained under clause (b) of sub-rule (1) of rule 26 of the Defence of India Rules shall be detained after their first incarceration, shall be discharged by the Inspector-General of Prisons: Provided that the Inspector-General of Prisons shall discharge this power subject to any general or special order of the Provincial Government.

By order of the Governor,
J. BOWSTEAD,

Chief Secretary to Government.

DEVELOPMENT DEPARTMENT.

NOTIFICATIONS.

The 12th August 1942.

No. 6785-D. (C).—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), and in supersession of the notifications of the Government of Orissa in the Development Department No. 488-D., dated the 18th February 1942, No. 490-D., dated the 18th February 1942, No. 1364-D.(C.), dated the 6th May 1942 and No. 5662-D.(C.), dated the 23rd July 1942, the Governor of Orissa is pleased to direct that the power conferred on the Provincial Government by clause (a) of sub-rule (2) of rule 81 of the Defence of India Rules for regulating or prohibiting the keeping, storage, movement, transport, distribution, disposal and acquisition of articles or things mentioned in the Schedule to this order and for prohibiting the withholding from sale either generally or to specified persons or classes of persons of articles and things kept for sale and for requiring articles or things kept for sale to be sold either generally or to specified persons or classes of persons or in specified circumstances, and the power conferred by clause (b) of the said sub-rule for controlling the prices at which articles or things mentioned in the Schedule to this order, may be sold and the power conferred on it by clause (f) of the said sub-rule to provide for any incidental and supplementary matters for which it is expedient to provide for the purposes of an order made under clause (a) or (b) thereof shall be exercised by District Magistrates and Subdivisional Magistrates within their respective jurisdictions subject to the following conditions, namely:—

(1) The said powers shall be exercised subject to the control of and in accordance with such general instructions, as may be issued from time to time by the Provincial Government. The said powers shall be exercised subject to the terms of the Sugar Control Order, 1942, the Wheat Control Order, 1942, the Foodgrains Order, 1942, and subject to the notifications made or to be made under the said Orders.

(2) The said powers shall be exercised by Subdivisional Magistrates subject to the orders of the District Magistrate.

SCHEDULE.

Grains, pulses and flour.
 Sugar, gur and sugar products.
 Milk, milk products and ghee.
 Vegetable oils.
 Spices.
 Salt.
 Dhuties, lungies, saris and shirtings of Indian manufacture, woven from yarn of counts not exceeding 20s. in the wrap or the weft.
 Kerosene oil.
 Charcoal, steam-coal and firewood.
 Matches.
 Medicines (including brandy when used for medicinal purposes).
 Household soap.
 Fodder, bran, pollard and oilcakes.
 Eggs.
 Vegetables and fruits, of all sorts.
 Meat, fish and poultry.
 Tinned foods.
 Tobacco, cigarettes, cheroots and beedis.
 Paper.
 Stationery articles.
 Coke.
 Tea.
 Coffee.
 Hides and skins, and articles manufactured therefrom.
 Betel-nut.
 Cement.

The 12th August 1942.

No. 6786-D.(C).—In exercise of the powers conferred by sub-section (5) of section 2 of the Defence of India Act, 1939 (XXXV of 1939), and in supersession of Development Department notifications No. 5632-D.(C.), dated the 22nd July 1942, and No. 5683-D.(C.), dated the 22nd July 1942, the Governor of Orissa is pleased to direct that powers under clause (e) of sub-rule (2) of rule 81 of the Defence of India Rules to require persons carrying on or employed in connection with the purchase and sale, transport, distribution, keeping, storage and acquisition of any of the articles mentioned in the Schedule to Development Department notification No. 6785-D.(C.), dated the 12th August 1942, to produce to such authority, as may be specified in the order, any books, accounts or other documents relating to the undertakings, and to require such person to furnish to such authority, as may be specified in this order, such estimates, returns or other information relating to the undertaking as may be specified in the order or demanded thereunder, shall be exercised by District Magistrates and Subdivisional Magistrates and by all Officers subordinate to the same Magistrates, not below the rank of a Sub-Deputy Magistrate, within their respective jurisdictions subject to the following conditions, namely :—

(1) The said powers shall be exercised subject to the control of and in accordance with such general instructions as may be issued from time to time by the Provincial Government.

(2) The said powers shall be exercised by the Subdivisional Magistrates subject to any general or special orders of the District Magistrate.

(3) The said powers shall be exercised by officers inferior in rank to the District and Subdivisional Magistrates subject to the control of and in accordance with such general instructions as may be issued from time to time by the District Magistrate or the Subdivisional Magistrate, as the case may be.

By order of the Governor,

F. E. A. TAYLOR,

Secretary to Government.